

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3823 of 2020

Deepak Vishwakarma @ Deepak Mistry **Petitioner**
Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Jitendra S. Singh, Advocate
For the State : Mr. Nawin Kr. Singh, A.P.P.

02/09.07.2020 Heard Mr. Jitendra S. Singh, learned counsel for the petitioner and Mr. Nawin Kr. Singh, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Tarhasi P.S. Case No. 53/2018, corresponding to G.R. Case No. 1932 of 2018 (S.T. Case No. 26 of 2019).

The daughter of the informant was married with the petitioner in the year 2015. It has been alleged that there was a demand of LCD TV and a gold chain and on non-fulfillment of which she was subjected to torture. It has been alleged that the accused persons were suspected of committing the murder of his daughter by administering poison.

However, in the Viscera Report no poison was detected which falsifies such allegation made against the petitioner. Moreover, it appears that in course of trial three witnesses have been examined and all have been declared hostile by the prosecution. The petitioner is in custody since 21.08.2018.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IX, Palamau in connection with Tarhasi P.S. Case No. 53/2018, corresponding to G.R. Case No. 1932 of 2018 (S.T. Case No. 26 of 2019).

(R. Mukhopadhyay, J.)